

Statement*Projects Sanctioned*

S. No.	Name of Town	District	Population (1991 Census)	Sanctioned Date Mon./Year	Project Cost	Per Capita Cost (In Rs.)	Central Share	Funds released		Expenditure up to Dec. 1995.
								By GOI	By State	
1	2	3	4	5	6	7	8	9	10	11
1.	Dharampur	Valsad	16,584	March '94	54.00	325.62	27.00	I-71.08 (1993-94)		27.53
2.	Bantva	Junagarh	15,394	—	38.50	250.10	19.25			17.47
3.	Dhrol	Jamnagar	17,060	—	132.60	777.26	66.30	II-87.24 (1994-95)	146.00	0.00
4.	Okha Port	Jamnagar	13,342	—	14.60	109.43	7.30			24.28
5.	Jodia	Jamnagar	12,083	—	110.25	912.44	55.12	III-27.30 (1995-96)		0.00
6.	Mendarda	Junagarh	13,142	—	49.00	372.85	24.50			20.97
7.	Barwala	Ahmedabad	13,485	Jan '96	90.94	674.38	45.47			0.00
8.	Surajkaradi	Jamnagar	14,325	—	18.20	127.05	9.10			0.00
Total			115,415		508.09		185.62			90.25

Krishna-Godavari Basin

*68. SHRI SYDAIAH KOTA:
SHRIMATI SARADA TADIPARTHI:

Will the PRIME MINISTER be pleased to state:

(a) whether the GS-15 field of the Krishna-Godavari basin in Andhra Pradesh is being privatised;

(b) if so, the details thereof;

(c) whether officials of ONGC have given proposals to produce gas economically with nominal investment for platform structures in this basin; and

(d) if so, the reasons for not agreeing to the proposals by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):
(a) to (c) No such specific proposal is under consideration of the Government of India.

(d) Does not arise.

Delhi Rent Act

*69. SHRI B.L. SHARMA 'PREM':
SHRI PRAMOD MAHAJAN:

Will the PRIME MINISTER be pleased to refer to the reply given to Starred Question No. 10 on November 20, 1996 and state:

(a) the present position of the Delhi Rent Control Act, 1995 and its implementation;

(b) since when it is under Government's consideration and the reasons for the delay in issuing a Notification for its implementation;

(c) whether Government have made any rules under the Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) and (b) Government have been receiving a large number of representations both from the landlords and the tenants. While the tenants, particularly the trader tenants, have been requesting for amendment to some of the provisions of the Act, the landlords have been requesting for early notification of the Act. These representations and also the suggestions made by the All Party Committee set up by the then Chief Minister Delhi (Shri Madan Lai Khurana) are under examination of Government. Various issues mentioned therein have been under consideration of the Government since August 1995, when it was assented to by the President of India. Various high level meetings have taken place in order to arrive at a consensus. So as to balance the interests of both the landlords and the tenants. The matter is now in the final stages for taking a decision in this regard.

(c) and (d) The Government have not made any rules under the Act as it has not been notified for enforcement so far.